

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**L O K S A B H A
UNSTARRED QUESTION No. 238
TO BE ANSWERED ON FRIDAY, THE 21ST JULY, 2023.**

Suggestions for Implementation of UCC

238. SHRI RAVNEET SINGH BITTU:
SHRI A. GANESHAMURTHI:
SHRI A. RAJA:
SHRI RAKESH SINGH:
SHRI THIRUNAVUKKARASAR SU:
ADV. DEAN KURIAKOSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether twenty-second Law Commission of India has recently initiated consultations with various stakeholders including general public, religious organisations and minority communities and sought suggestions from them for implementation of Uniform Civil Code (UCC) in the country;
- (b) if so, the details of suggestions and objections received from various quarters so far in this regard;
- (c) whether suggestions received so far are inadequate and require wider publicity;
- (d) if so, whether the Government proposes to extend time limit for more publicity and suggestions on UCC and if so, the details thereof indicating the time line fixed for its implementation and extension, if any proposed therein;
- (e) whether the Government proposes to constitute a commission to study the grievances/objections raised by different Minority communities on the issue of UCC and if so, the details thereof; and
- (f) whether the Government has assured the minority communities that UCC would be brought after broader consensus among all political parties and if so, the details thereof and if not, the reasons therefor?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (f) The 21st Law Commission of India had issued a consultation paper on “Reform of Family Law” on 31.08.2018, however, it had not submitted any report. Since more than four years have lapsed from the date of issuance of the said Consultation paper, the 22nd Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code. The Commission has decided to grant an extension of two weeks for the submission of views and suggestions by the concerned stakeholders *i.e.* upto 28th of July, 2023.